

> ITEM NO.78

REGISTRAR COURT. 2

SECTION XI

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (C)

No(s). 12030/2014

RAJENDRA SINGH GAHLAUT & ANR

Petitioner(s)

VERSUS

THE REG. COOP. SOCIETIES U.P & ORS

Respondent(s)

(with appln. (s) for permission to bring additional facts and documents on record and interim relief and office report)

Date : 08/01/2015 This petition was called on for hearing today.

For Petitioner(s)

Ms.Neha Agarwal,adv.
Mr. E. C. Agrawala,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

the unserved respondents shall be taken by the Ld.counsel for petitioners within a period of three weeks. Dasti in addition is permitted to be served on respondent No.1 through the Ld.Standing counsel representing the State of U.P. and on the respondent Nos.2 & 4 through the Trial Court, the particulars of which shall be furnished by the Ld.counsel for the petitioners within the period stipulated above. The respondent No.3 shall be at liberty to file the counter affidavit within a period of four weeks.

Signature Not Verified

List again on 17.03.2015.

Digitally signed by
Sushma Kumari Bajaj
Date: 2015.01.10
12:03:19 IST
Reason:

(M K HANJURA)
Registrar

SB